

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO:334/2000 .

THURSDAY the 10th day of JULY 2003

CORAM: Hon'ble Shri Justice R.R.K. Trivedi - Vice Chairman
Hon'ble Shri Shankar Prasad - Member (A)

Kishan Chand
Tradesman
Flat No.K/2, BARC QTRS.
SION - Trombay Road
Mandala, Mumbai. ...Applicant

By Advocate Ms. D.Fernanduz for Shri Suresh Kumar.

V/s

1. Union of India
represented by
Secretary
Department of Atomic Energy
Anushakti Bhavan,
C.S.M. Marg., Mumbai.
2. Nuclear Power Corporation of
India Ltd.
through its Managing Director
having its
Registered office at
424 - 425, World Trade Centre
Barakhamba Road
Connaught Place, New Delhi. ...Respondents.

By Advocate Shri V.D. Vadhavkar.

ORDER (ORAL)

{Per Justice R.R.K. Trivedi, Vice Chairman}

By this OA the applicant has prayed for relief to quash the order dated 14.5.1998 (Annexure-A-I) passed by Senior Manager (P&IR) Nuclear Power Corporation India Limited (in short 'NPCIL').

2. The counsel for the respondents has submitted that as the order has been passed by the Corporation which is not notified



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under the provisions of Section 14 (2) of the Administrative Tribunals Act, 1985, this Tribunal has no jurisdiction to hear and dispose of matters pertaining to NPCIL. This OA is not maintainable. The counsel has also placed before us ^{the order} passed by the Division Bench dated 11.6.2003 ^{passed by this Bench} in OA 402/2000.

3. In view of the aforesaid observation, we are of the view that the OA is not maintainable. It is accordingly dismissed. No order as to costs.

Shankar Prasad

(Shankar Prasad)
Member (A)

R.R.K. Trivedi

(R.R.K. Trivedi)
Vice Chairman

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